RAJYA SABHA

[25 April, 2001]

1	2	3	4	5
4.	Himachal Pradesh J &	26.32	32.86	293.50
5.	K Karnataka	0.00	0.00	0.00
6.	Rajasthan	478.79	0.00	254.50
7.	5	4564.84	3651.87	4151.00
	TOTAL:	6764.46	5535.16	7607.00

Note: The States of Chhattisgarh, Jharkhand and Uttaranchal were created during 2000-2001.

Extending of concession to provide drinking water in rural areas

4367. PROF. M. SANKARALINGAM: Will the Minister of RURAL DEVELOPMENT be pleased to state:

(a) whether any concession has been extended to provide drinking water in the rural areas of the country;

(b) if so, the State-wise details thereof;

(c) whether this would help to ease the water problem in the rural areas of the country; and

(d) whether Government has received any proposal to solve the water problem in the country?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT [DR. (SHRIMATI) RITA VERM A]: (a) to (d) Drinking water supply being a State subject, schemes for providing drinking water facilities to rural habitations are implemented by the States from their own resources. The Central Government supplements the efforts of the States by providing financial assistance under the Accelerated Rural **Water** Supply Programme (ARWSP) and the Prime Minister's Gramodaya Yojana (PMGY)—Rural Drinking Water. Powers **have** been delegated to the States to plan, sanction and implement individual rural drinking water supply schemes.

194

In view of the peculiar situation arising out of scarcity of drinking water in rural areas in the States of Chhattisgarh, Gujarat, Himachal Pradesh, Madhya Pradesh, Maharashtra, Orissa, Rajasthan and Uttaranchal the Government of India has decided to relax, as a one time measure, the priorities fixed in the guidelines relating to Accelerated Rural Water Supply Programme (ARWSP) to the extent of providing that the funds under ARWSP could also be utilised for activities relating to repair, rejuvenation, renovation, restoration and replacement of existing rural drinking water supply schemes in areas affected by scarcity of drinking water in these States. This relaxation would be applicable only upto 30-6-2001. Similar relaxation has been made in the PMGY-Rural Drinking Water also.

The National Agenda for Governance (NAG) of the Government envisages provision of drinking water to all rural habitations in five years time. As per the Comprehensive Action Plan (CAP) prapared on the basis of information furnished by the State Governments in consonance with the NAG, this objective could be achieved subject to availability of funds.

CAPART assistance to rural artisans of Bihar

† 4368. SHRI RAVI SHANKAR PRASAD: Will the Minister of RURAL DEVELOPMENT be pleased to state:

(a) whether any plan of assistance has been implemented by 'CAPART' for providing financial and training assistance to rural artisans of Bihar;

(b) if so, the number of rural artisans who have been benefited so far by the said scheme; and

(c) what is the nature of this scheme?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI SUBHASH MAHAIIf-'\): f» No, Sir.

(b) and (c) Do not arise.

195

[†] Original notice of th.e question was received in Hindi.